

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

WEDNESDAY, THE EIGHTEENTH DAY OF MARCH
TWO THOUSAND AND TWENTY SIX

PRESENT

THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT APPEAL NOS: 1237, 1444 & 1475 OF 2025

W.A.No.1237 OF 2025

Writ Appeal under clause 15 of the Letters Patent Against to set aside order passed in WP.2334 OF 2021 dated 05.11.2024 as confirmed in Review IA No.2 of 2025 dated 07.08.2025 on the file of the High Court.

(Prayer is amended as per Court Order dt.06-01-2026 vide I.A.No.3 of 25 in W.A.No.1237 of 2025)

Between:

1. The State of Telangana, Rep.by its Principal Secretary, Home Department, Secretariat, BRKR Bhavan, Hyderabad.
2. The Director General, Police (Head of Police Force), State of Telangana, Lakdikapool, Hyderabad,
3. The Additional Director General of Police, Railways, State of Telangana, Hyderabad.
4. The Superintendent of Police, Railway Police District, Secunderabad. State Telangana.

...APPELLANTS

AND

1. Gangarapu Thirupathi, S/o Ramaiah Aged about 55 years, Occ . Railway Head constable No.06 R.O.P Ramagundam, R.P.S Manchiryal, Manchiryal District.
2. Karri Srinivasa Rao, S/o Narasimham, Aged about 55 years, Occ. Railway Head constable No.127, R.P.S.Khammam, Khammam District.
3. Karakoppula Suresh Goud, s/o LaxmanGoud, Aged about 46 years, Occ. Railway Head constable No.208, R.O.P Khaghaznagar, Adilabad District.
4. Vemunuri Laxmanachary, S/o Devaiah, Aged about 49 years, Occ. Railway Head constable No.478, R.P.S.Kachiguda, Hyderabad.
5. Hanumandla Upender, S/o Narahari, Aged about 55 years, Occ. Railway Head constable No.30, R.P.S.Kazipet, Wrangal district.

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6. Padmanabuni NarasimhaRao,, S/o VenkateshwarRao, aged about 55 years, Occ. Railway Head constable No.493, R.P.S.Nampally, Hyderabad.
 7. Kundavaram NageshwarRao, S/o Late Obanna, Aged about 58 years, Occ. Railway Head constable No.523, R.P.S.Secunderabad.
 8. Kemsaram Sampath, S/o Yellaiah, Aged about 48 years, Occ. Railway Head constable No.332, R.P.S.Manchiryal ,Adilabad district.
 9. Yelluri Rajashekher, S/o Eswaraiah, Aged about 55 years, Occ. Railway Head constable No.344, R.P.S.Secunderabad.
 10. Arepally Sukumar, S/o Late Venkatreddy, Aged about 54 years, Occ. Railway Head constable No.517, R.C.R.B., Secunderabad.
 11. Sardar Jaspal Singh, S/o Bishan Singh, Aged about 55 years, Occ. Railway Head constable No.535, R.O.P. Kamareddy, R.P.S.Nizamabad. Nizamabad District.
 12. Rudravaram Satyanarayana, S/o KrishnamRaju, Aged about 52 years, Occ. Railway Head constable No.248, R.P.S.Kachiguda, Hyderabad.
 13. Alla Satyanarayana Reddy, S/o Malla Reddy, Aged about 52 years, Occ. Railway Head constable No.490, R.P.S. Khammam, Khammam district.

...RESPONDENTS

IA NO: 4 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased suspend the order dated 05.11.2024 passed in W.P.No.2334 of 2021 as confirmed in Review I.A.No.2 of 2025 dated 07.08.2025 pass such order or orders.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased suspend the order in Review Petition IA No. 02/2025, dt.. 07.08.2025 in WP. No. 2334/2021.

Counsel for the Appellant : SRI S.RAHUL REDDY, SPL.GP
attached to the office of the Addl.Advocate General

Counsel for the Respondents: SRI KOWTURU PAVAN KUMAR

W.A.No.1444 OF 2025

Writ Appeal under clause 15 of the Letters Patent against the Order dt.11-12-2024. Wp.No. 33741 of 2024 on the file of the High Court.

Between:

1. The State of Telangana, Rep.by its Principal Secretary, Home Department, Secretariat, BRKR Bhavan, Hyderabad.
2. The Director General of Police, (Head of Police Force), State of Telangana, Lakdikapool, Hyderabad.
3. The Inspector General of Police, Railways, State of Telangana, Hyderabad
4. The Superintendent of Police, Railway Police District, Secunderabad State Telangana

...APPELLANTS

AND

1. J. Krishna Rao, S/o Raghava Rao, Aged about 48 years, Occ . Railway Head Constable No. 477, ROP Bhongir, RPS Nalgonda.
2. B.G Prasad rao, S/o Late Ramulu Aged about 59 years, Occ . Railway Head Constable No. 265 RPS, Kachiguda.
3. T.Sai Babu, S/o Late Nageswara Rao, Aged about 56 years, Occ . Railway Head Constable No. 316 RPS Hyderabad.
4. J. John, S/o J. Samuel, Aged about 54 years, Occ . Railway Head Constable No. 169 RPS, Nizamabad.
5. M. David Raju, S/o Late Das, Aged about 54 years, Occ . Railway Head Constable No. 583, RPS, Secunderabad.
6. Koteswara Rao, S/o S.R.K Sastry, Aged about 55 years, Occ . Railway Head Constable No. 522, RPS Hyderabad
7. G. Sai Kumar, S/o G. Satyanarayana, Aged about 54 years, Occ . Railway Head Constable No. 15, RPS, Hyderabad.
8. M. Ravi Kumar, M. Ravi Kumar, S/o Venkat Rao, Aged about 54 years, Occ . Railway Head Constable No. 199, RPS, Nizamabad.
9. S. Pandari, S/o Balaiah, Aged about 51 years, Occ . Railway Head Constable No. 123, RPS, Secunderabad

...RESPONDENTS

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the order orders in WP. No. 33421 of 2024 dt. 11.12.2024.

Counsel for the Appellant : SRI S.RAHUL REDDY, SPL.GP
attached to the office of the Addl.Advocate General

Counsel for the Respondents: SRI KOWTURU PAVAN KUMAR

W.A.No.1475 OF 2025

Writ Appeal under clause 15 of the Letters Patent Against the Order Dated 11/12/2024 in W.P. No. 33742 of 2024 on the file of the High Court.

Between:

1. The State of Telangana, Rep.by its Principal Secretary, Home Department, Secretariat, BRKR Bhavan, Hyderabad.
2. The Director General and Inspector General of Police, State of Telangana, Lakdikapool, Hyderabad.
3. The Additional Director General of Police, Railways office of DGP office State of Telangana, Hyderabad.
4. The Superintendent of Police, Railway Police District, Secunderabad. State Telangana.

...APPELLANTS

AND

1. P. Muneshwar Rao, S/o Late Rama Swamy, Aged about 52 years, Occ. Railway Head Constable No. 549, RPS, Secunderabad.
2. S. Srinivasulu, S/o Late Guravaiah, Aged about 54 years, Occ. Railway Head Constable No. 197 RPS, Hyderabad.
3. S. Venu Gopal Reddy, S/o Subba Reddy, Aged about 56 years, Occ. Railway Head Constable No. 144 ROP, Madhira of RPS, Khammam.
4. Sai Prasad, S/o Dr. S.S. K. Rao, Aged about 49 years, Occ. Railway Head Constable No. 122 RPS, Warangal.
5. S. A. Rahman, S/o Late Imamsahed, Aged about 52 years, Occ. Railway Head Constable No. 268, RPS, Secunderabad.
6. The Superintendent of Police, Railway Police District, Secunderabad. State, Telangana.

...RESPONDENTS

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the order orders in WP. No. 33742 of 2024 dt. 11/12/2024.

Counsel for the Appellant : SRI S.RAHUL REDDY, SPL.GP
attached to the office of the Addl.Advocate General

Counsel for the Respondents: SRI KOWTURU PAVAN KUMAR

The Court made the following: COMMON JUDGMENT

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN**

WRIT APPEAL Nos. 1237, 1444 and 1475 of 2025

DATED : 18.03.2026

W.A.No.1237 of 2025

Between:

The State of Telangana, rep., by its Principal Secretary,
Home Department, Secretariat, Hyderabad and 3 others.

... Appellants

AND

Gangarapu Thirupathi and 12 others.

... Respondents

W.A.No.1444 of 2025

Between:

The State of Telangana, rep., by its Principal Secretary,
Home Department, Secretariat, Hyderabad and 3 others.

... Appellants

AND

J. Krishna Rao and 8 others.

... Respondents

W.A.No.1475 of 2025

Between:

The State of Telangana, rep., by its Principal Secretary,
Home Department, Secretariat, Hyderabad and 3 others.

... Appellants

AND

P. Muneshwar Rao and 4 others.

... Respondents

COMMON JUDGMENT:

Mr. S. Rahul Reddy, learned Special Government Pleader attached to the office of the learned Additional Advocate General appears for the appellants.

Mr. Kowturu Pavan Kumar, learned counsel for the respondents/writ petitioners.

2. By consent of the learned counsel for the parties, these matters are being taken up for disposal.

3. W.A.No.1237 of 2025 is filed being aggrieved by the order dated 05.11.2024 passed in W.P.No.2334 of 2021 as confirmed in Review I.A.No.2 of 2025 dated 07.08.2025. W.A.Nos.1444 and 1475 of 2025 are filed being aggrieved by the order dated 11.12.2024 passed in W.P.Nos.33742 and 33421 of 2024.

4. The writ petitioners have admittedly got absorbed in Government Railway Police by virtue of the directions passed in Original Application Nos.4311 and 4367 of 2007 by the erstwhile Andhra Pradesh Administrative Tribunal, Hyderabad, (for short, "the Tribunal"), which got affirmed by the Hon'ble Supreme Court in Special Leave Petition No.11948 of 2018. The Hon'ble Supreme Court, however, made it clear that the impugned order not to be treated as precedent in any other case. Thereafter, the present writ petitioners sought a direction up on the appellants to consider their cases for

promotion to the post of Head Constables with effect from the date on which they are eligible and are on par with Police Constables (Civil) and further to consider their cases for promotion to the post of Sub-Inspectors of Police.

5. The learned writ Court considered the background facts that the writ petitioners were initially appointed as Police Constable (Civil) and were deputed in Railway Police during the year 1990-91 and later on got absorbed by virtue of the judgment rendered by the Tribunal in the Government Railway Police establishment. However, it was only reasonable for the petitioners to expect that they would be considered as regularly appointed in the appellant organization and considered as feeder category for promotion to the post of Sub-Inspectors. The appellants took a plea that they cannot fill up the post of Sub-Inspector of Police with persons from other departments on deputation, when the feeder category i.e., Head Constables in the very same department are available. In this background, the learned writ Court directed the appellants to amend their Rules and consider the case of the petitioners for promotion to the post of Sub-Inspectors from the date on which the post of Sub-Inspectors are vacant. Their cases for promotion would be considered in accordance with the seniority after granting notional promotion as Head Constables from the year 2005 when the vacancies of Head Constables were available. This has aggrieved the department to prefer the present appeals.

6. Learned Special Government Pleader submits that there are no separate Rules for Government Railway Police establishment. Moreover, the direction

of the learned writ Court to grant notional promotion as Head Constable from the year 2005 when the vacancies of Head Constable were available is also not proper since promotional exercise would depend upon not only the vacancy available in the higher cadre, but other eligibility criteria and consideration of the cases of those who are in the zone of consideration by properly constituted committee. It is not a case where anyone junior in their cadre has been promoted as Head Constable from the year 2005 in the Government Railway Police establishment. It is submitted that the writ petitioners are pressing contempt petition. The impugned directions may be set aside.

7. Learned counsel for the writ petitioners submits that once the petitioners have been absorbed in the Government Railway Police Establishment from Police Constable (Civil) cadre, they have a legitimate expectation of being promoted to the higher post in the said establishment. Therefore, the learned writ Court was right in directing the appellants to amend their Rules. Learned counsel for the writ petitioners, however, has not been able to support the direction for grant of notional promotion as Head Constable from the year 2005 when the vacancies of Head Constables in the Government Railway Police establishment.

8. Upon hearing the learned counsel for the parties, we are of the considered view that in the background of the relevant facts and circumstances taken note from the pleadings on record, once the petitioners

have got absorbed permanently as constables in Government Railway Police establishment, the department cannot take a plea that their channels of promotion would be governed by general rules. The petitioners cannot be reverted upon their absorption to Civil Police and as such their cases for promotion would only be considered in the establishment where they are permanently absorbed. The Government Railway Police establishment contains hierarchy of posts up to Inspector of Police which till now were filled up only by deputation. In this background, we are of the view that the appellants are required to frame Rules for consideration of cases of persons who are absorbed in the Government Railway Police establishment like the petitioners. However, the direction of the learned writ Court to grant the notional promotion as Head Constables from the year 2005 only on the ground that vacancies were available in that cadre does not appear to be supported by sound reasoning. The cases of promotion to the post of Head Constables would entail a promotional exercise. Mere existence of vacancies does not confer right for notional promotion from a retrospective date as such, that part of the impugned order is set aside.

9. Accordingly, these writ appeals are allowed in part with the direction upon the respondent Department to frame Rules within a period of six months for considering the cases of incumbents like the petitioners in Railway Police establishment. The appellants would thereafter consider the cases of individual persons for promotion depending upon the eligibility criteria and

other conditions laid down under the Rules. If the petitioners have already been promoted as Head Constables from the due date, their cases for further promotion may be considered as per the Rules to be framed.

Miscellaneous applications, if any pending, shall stand closed.

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SD/-K. SHYLESHI
JOINT REGISTRAR
SECTION OFFICER

To,

1. The Principal Secretary, Home Department, Secretariat, Telangana State, BRKR Bhavan, Hyderabad.
2. The Director General, of Police (Head of Police Force), State State of Telangana, Lakdikapool, Hyderabad,
3. The Additional Director General of Police, Railways, State of Telangana, Hyderabad.
4. The Superintendent of Police, Railway Police District, Secunderabad. State Telangana.
5. The Inspector General of Police, Railways, State of Telangana, Hyderabad
6. Two CCs to THE ADDITIONAL ADVOCATE GENERAL, High Court for the State of Telangana at Hyderabad. [OUT]
7. One CC to SRI KOWTURU PAVAN KUMAR, Advocate. [OPUC]
8. Two CD Copies.

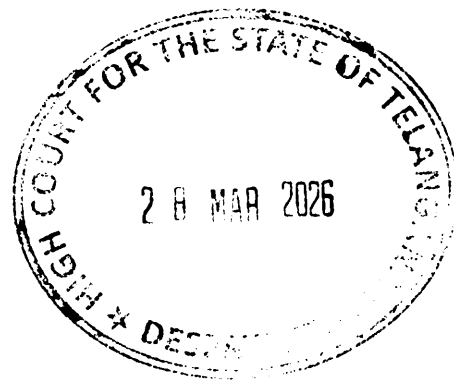
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HIGH COURT

DATED:18/03/2026



COMMON JUDGMENT

WA.No.1237, 1444 & 1475 of 2025

**PARTLY ALLOWING THE WRIT APPEALS
WITHOUT COSTS**

(11) — JKS
28/3/26.